

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1822
ANSWERED ON Tuesday, August 05, 2025**

Removal of non-operational companies from Government record

QUESTION

1822. Shri Pradip Kumar Varma

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the total number of non-operational companies from the State of Jharkhand currently removed from Government records, the details thereof, district-wise;
- (b) whether the Ministry is working on any policy reforms to simplify and make the registration/cancellation process transparent for the convenience of entrepreneurs in States like Jharkhand, if so, the details thereof; and
- (c) whether the Ministry is taking any steps to link the registration portals related to MSMEs in the State of Jharkhand with the MCA in order to provide companies with a unified solution

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS**

(SHRI HARSH MALHOTRA)

(a): 4,688 companies have been struck off in Jharkhand. The district-wise details are at Annexure.

(b): Central Registration Centre (CRC) was established in 2016 under Section 396 of the Companies Act, 2013 for speedier processing of incorporation related e-forms i.e. reservation of name and incorporation of companies. The process has been simplified and 11 services including that of allotment of PAN, TAN, DIN, EPFO Registration, ESIC Registration, GST number, Bank Account etc. are being provided through the web-form. This has resulted in reduction in the number of processes and time taken for Starting a Business in the country.

The Centre for Processing Accelerated Corporate Exit (C-PACE) has also been established to centralize and speed up the voluntary strike off process of companies u/s 248(2) of the Companies Act, 2013 in a fast-track mode in order to facilitate 'Ease of Doing Business' in India. The Ministry has also centralized the striking off of Limited Liability Partnerships (LLPs) by empowering the CPACE for processing of e-Forms related to striking off of LLPs, vide notification no. G.S.R. 475(E) dated 05.08.2024.

The above facilities are available for the convenience of the entrepreneurs across the country including those of Jharkhand.

(c): No such proposal under consideration before the Central Government.

Details of Companies struck off in Jharkhand

S. No.	Name of District	Number of Companies Struck off
1.	CHATRA	42
2.	BOKARO	252
3.	DEOGHAR	147
4.	DHANBAD	530
5.	DUMKA	63
6.	GARHWA	52
7.	GIRIDIH	91
8.	GODDA	54
9.	GUMLA	23
10.	HAZARIBAGH	327
11.	JAMTARA	64
12.	KODERMA	70
13.	LATEHAR	23
14.	LOHARDAGA	19
15.	PAKUR	20
16.	PALAMU	119
17.	PASCHIMI SINGHBUM	100
18.	PURAB SINGHBUM	727
19.	RANCHI	1797
20.	SAHIBGANJ	38
21.	SERAIKALA	102
22.	SIMDEGA	12
23.	RAMGARH	13
24.	KHUNTI	03
	Total	4,688